

Central Administrative Tribunal
Principal Bench

.....

O.A. No. 2081/95

New Delhi, this the 11th day of Sept., 1996

Hon'ble Mr. Justice Chettur Sankaran Nair, Chairman
Hon'ble Mr. R.K. Ahoja, Member (A)

Har Narain s/o
Shri Sube Singh,
working as Head Parcel Clerk,
Parcel Office, Hazrat Nizamuddin,
New Delhi.
(By Shri Romesh Gautam, Advocate)

..Applicant

-Versus-

Union of India through

1. The Secretary,
Railway Board,
Ministry of Railways,
Rail Bhawan,
New Delhi.

2. The General Manager,
Northern Railway,
Baroda House,
New Delhi.

3. The Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.

...Respondents

The application having been heard on 11.9.1996
The Tribunal on the same day delivered the following:

O R D E R

Chettur Sankaran Nair, J., Chairman -

Applicant is aggrieved by the inaction of the
respondents on a revision filed by him before the
President of India under Rule 31 of Railway Servants
(Discipline & Appeal)Rules, 1968. Annexure A-9 shows
that the revision has been forwarded from the President's
Secretariat to the Railway Board, first respondent.

...2p/-

(C)

It is important that grievance of employees should be promptly attended to and they should not be left in the limbo region infinitely. We direct first respondent to consider A-8 revision petition on its merits and pass a speaking order thereon within four months from today and communicate the same to the applicant.

Application is disposed as aforesaid.

Registrar of this Tribunal will forward a copy of this order alongwith a copy of O.A. to first respondent for compliance.

Date, the 11th September, 1996.

R.K. Ahooja
(R.K. Ahooja)
Member (A)

Chettur Sankaran Nair, J.
(Chettur Sankaran Nair, J.)
Chairman

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